



Government of Jammu and Kashmir
Revenue Department
Civil Secretariat, Jammu/Srinagar.

NOTIFICATION

Srinagar, the 23rd May, 2018

SRO 229 - In exercise of the powers conferred by section 5 of the Jammu and Kashmir Land Revenue Act, Samvat, 1996 and in partial modification of Notification SRO 440 of 2014 dated 21st of October, 2014 read with notification SRO 294 of 2016 dated 08.09.2016, the Government hereby direct the exclusion of village Sanwara from Patwar Halqa Budhli Tehsil Bhalessa (Gandoh) and inclusion in Patwar Halqa Chilly, Niabat Chilly Pyeen (New) HQ at Chilly Payeen, Tehsil Bhalessa (Gandoh) HQ Gandoh (existing) District Doda.

By order of the Government of Jammu and Kashmir.

Sd/-

(Shahid Anayatullah)IAS

**Commissioner/Secretary to Government,
Revenue Department**

Dated: 23-05-2018

No. Rev/S/419/2017

Copy to the:-

1. Financial Commissioner, Revenue, J&K, Srinagar.
2. Divisional Commissioner, Jammu.
3. Commissioner Survey and Land Records, J&K for further necessary action as per rules and norms.
4. Secretary to Government, Department of Law, Justice and Parliamentary Affairs (W.7.S.C).
5. Deputy Commissioner, Doda.
6. OSD to the Hon'ble Minister for Revenue.
7. Special Assistant to Hon'ble MoS for Revenue.
8. Private Secretary to the Commissioner/Secretary to Government, Revenue Department.
9. I/c Website for hoisting the said Notification on official website.
10. Notification file / Stock file.

(Ghulam Rasool)KAS

**Deputy Secretary to Government,
Revenue Department**